

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00627/2021**

**Dated Friday the 16<sup>th</sup> day of July Two Thousand Twenty One**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)**  
**HON'BLE MR. K. V. EAPEN, Member (A)**

**(Through Video Conferencing)**

N.Lakshmi Narayana, S/o. N. Narasimhulu,  
F1, Karpaga Vinayaga Apartment,  
Ganesh Nagar 1<sup>st</sup> Street, Thirumullaivoyal,  
(Near Cholembedu Main Road), Chennai 600062. ....Applicant

By Advocate M/s. L.S.M. Hasan Fizal

Vs

1.Union of India,  
rep by the Secretary to Government of India,  
Department of Personnel & Training,  
Ministry of Personnel, Public Grievances & Pensions,  
North Block, New Delhi 110001.

2.The General Manager,  
South Central Railway,  
Rail Nilayam, Sarojini Devi Road,  
Secunderabad, Telangana 500015.

3.The Divisional Railway Manager,  
South Central Railway,  
Railway Station Road, Prabhat Nagar,  
Guntakal, Andhra Pradesh 515801.

4.Senior Divisional Personnel Officer,  
O/o. Sr. Divisional Personnel Office,  
Guntakal, South Central Railway,  
Andhra Pradesh 515801.

5.The Financial Adviser & Chief Accounts Officer,  
South Central Railway,  
Sr. AFA/M&P, Room No. 203, O/o. FA & CAO (S & W)/SC,  
1<sup>st</sup> Floor, Lekha Bhavan, Secunderabad 500025. ....Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

## **ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

The relief prayed for in this OA is as follows:

"To direct the respondents to consider the representation dated 15.02.2021, with regard to the applicant's genuine claim of his promotion on par with his juniors, namely, Shri. P. Subbarayudu, Trackman/NRE, PF No. 05421380 & Shri. P. Pakkiraiah, Trackman/NRE, PF No. 05404691, and to consequently revise his pay; to pay the arrears and all consequential monetary benefits along with 12 % interests without any delay and pass such further or other orders as deemed fit and thus render justice."

2. Heard counsel for the applicant. Mr. P. Srinivasan, Sr. Standing Counsel for Railways takes notice for the respondents.

3. It is submitted that the applicant retired as a Track Maintainer on 31.10.2014. The applicant submitted a representation dt. 15.02.2021 for fixing of his seniority, promotion and refixation of pay on par with his juniors. The said representation is still pending for consideration.

4. Learned counsel for applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation in a time bound manner.

5. **In view of the limited relief sought and without going into the merits of the case, the competent authority is directed to consider the**

**representation dt. 15.02.2021 at Annexure A13 in the light of relevant rules and regulations and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.**

6. OA is disposed of at the admission stage. No costs.

**(K. V. Eapen)**  
**Member(A)**

**(P. Madhavan)**  
**Member(J)**

**16.07.2021**

SKSI